

MINUTES OF THE MEETING NO.4/11 DATED 28.4.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.3/11 for confirmation and confirmed and adopted the same without any change.

Case No A-2 NC No.4/11 Dated 28.4.10	M/ s VVF Ltd, Mumbai F.No.01/83/162/1219 /AM10/DES-IV RLA F.No.03/95/40/614
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) present in the meeting stated that the firm has requested to allow some time to provide give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26.5.2010.

Case No A-3 NC No.4/11 Dated 28.4.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1240 /AM10/DES-IV RLA F.No.03/94/40/595/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31/3/2009 issued by this office. The Committee decided to issue final reminder to the firm to give reply within 15 days time. Accordingly the case may be re-listed on 26.5.2010..

Case No A-4 NC No.4/11 Dated 28.4.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1237 /AM10/DES-IV RLA F.No.03/94/40/594/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31/3/2009 issued by this office. The Committee decided to issue final reminder to the firm to give reply within 15 days time. Accordingly the case may be re-listed on 26.5.2010..

Case No A-5	M/ s Hindustan Unilever Ltd, Mumbai
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NC No.4/11 Dated 28.4.10	F.No.01/83/162/1241 /AM10/DES-IV RLA F.No.03/94/40/593/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31/3/2009 issued by this office. The Committee decided to issue final reminder to the firm to give reply within 15 days time. Accordingly the case may be re-listed on 26.5.2010..

Case No C-1 NC No.4/11 Dated 28.4.10	M/ s Piramal Glass Ltd, F.No.01/83/162/1045/AM10/DES-IV
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The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 18/2/2010 issued by this office followed by reminders dated 31/3/2010 issued by this office.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-30 NC No.4/11 Dated 28.4.10	M/ s Lucky Forms (P) Ltd, Mumbai F.No.01/83/162/975/AM10/DES-IV
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The Committee considered the case as per agenda and defer the case for four weeks for want of reply from the RLA to the letter dated 23.3.2010. Reminder dated 13.4.2010 issued by this office.. Accordingly the case may be re-listed on 26.5.2010.

Case No M-31 NC No.4/11 Dated 28.4.10	M/ s Silver Oak Labs (P) Ltd, Noida F.No.01/83/50/1898/AM08/DES-IV RLA No.05/24/40/81/AM08 Lic.No.0510203257 dated 3.5.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 26.5.2010.

Case No M-32	M/ s Silver Oak Labs (P) Ltd, Noida
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NC No.4/11 Dated 28.4.10	F.No.01/83/50/471/AM07/DES-IV RLA No.05/24/40/342/AM07 Lic.No.0510187336 dated 24.7.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 26.5.2010.

Case No M-33 NC No.4/11 Dated 28.4.10	M/ s Silver Oak Labs (P) Ltd, Noida F.No.01/83/50/1250/AM08/DES-IV RLA No.05/24/40/936/AM07 Lic.No.0510199291 dated 2.9.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 26.5.2010.

Case No M-34 NC No.4/11 Dated 28.4.10	M/ s Silver Oak Labs (P) Ltd, Noida F.No.01/83/50/1880/AM08/DES-IV RLA No.05/24/40/1053/AM07 Lic.No.0510201932 dated 30.3.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 26.5.2010.

Case No M-35 NC No.4/11 Dated 28.4.10	M/ s Silver Oak Labs (P) Ltd, Noida F.No.01/83/50/1127/AM10/DES-IV RLA No.05/24/40/184/AM08 Lic.No.0510204645 dated 7.6.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 26.5.2010.

Case No M-36	M/ s Silver Oak Labs (P) Ltd, Noida
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NC No.4/11 Dated 28.4.10	F.No.01/83/50/1019/AM07/DES-IV RLA No.05/24/40/713/AM07 Lic.No.0510196011 dated 11.12.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 26.5.2010.

Case No M-37 NC No.4/11 Dated 28.4.10	M/ s Silver Oak Labs (P) Ltd, Noida F.No.01/83/50/20/AM07/DES-IV RLA No.05/24/40/1047/AM07 Lic.No.0510201929 dated 30.3.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 26.5.2010.

Case No M-38 NC No.4/11 Dated 28.4.10	M/ s Silver Oak Labs (P) Ltd, Noida F.No.01/83/50/1986/AM08/DES-IV RLA No.05/24/40/599/AM07 Lic.No.0510211375 dated 1.11.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 26.5.2010.

Case No M-39 NC No.4/11 Dated 28.4.10	M/ s Silver Oak Labs (P) Ltd, Noida F.No.01/83/50/1878/AM08/DES-IV RLA No.05/24/40/1043/AM07 Lic.No.0510201926 dated 30.3.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 26.5.2010.

Case No M-40 NC No.4/11 Dated 28.4.10	M/ s Silver Oak Labs (P) Ltd, Noida F.No.01/83/50/368/AM07/DES-IV RLA No.05/24/40/279/AM07 Lic.No.0510185642 dated 3.7.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP.
Accordingly the case may be re-listed on 26.5.2010.

Case No M-41 NC No.4/11 Dated 28.4.10	M/ s Silver Oak Labs (P) Ltd, Noida F.No.01/83/50/1942/AM08/DES-IV RLA No.05/24/40/365/AM08 Lic.No.0510207142 dated 3.8.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP.
Accordingly the case may be re-listed on 26.5.2010.

Case No M-42 NC No.4/11 Dated 28.4.10	M/ s Silver Oak Labs (P) Ltd, Noida F.No.01/83/50/1918/AM08/DES-IV RLA No.05/24/40/207/AM08 Lic.No.0510205071 dated 18.6.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP.
Accordingly the case may be re-listed on 26.5.2010.

Case No M-43 NC No.4/11 Dated 28.4.10	M/ s Silver Oak Labs (P) Ltd, Noida F.No.01/83/50/508/AM07/DES-IV RLA No.05/24/40/370/AM07 Lic.No.0510187988 dated 27.7.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP.
Accordingly the case may be re-listed on 26.5.2010.

Case No M-44 NC No.53/10 Dated 31.3.10	M/ s Sterling Auxiliaries (P) Ltd, Mumbai F.No.01/83/162/53 /AM11/DES-IV RLA No.03/95/40/65/AM08 Lic.No.0310431407 dated 1.6.2007
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The Committee considered the case as per agenda . In view of the verbal comments offered by Deptt. of C&PC(Chem.Div.), the Committee decided to approve the case on repeat basis as under:-

Export Item	Quantity	Import Item	Quantity
STER PEG 6000 (F)	1 Kg	1. Ethylene Oxide 2.Diethylene Glycol	0.980 Kg 0.040 Kg
STEROL 1203	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.607 Kg 0.413 Kg
STEROL 1202 C1	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.702 Kg 0.318 kg

. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-45 NC No.4/11 Dated 28.4.10	M/ s United Chemie, Ahmedabad F.No.1) 01/83/50/1035 /AM08/DES-IV 2) 01/83/50/688/AM08/DES-IV RLA F.No.1) 08/24/40/137/AM08 2) 08/24/40/67/AM08 Lic.No.1) 0810066882 dated 29.8.2007 2) 0810065840 dated 9.7.2007
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/78/2008 dated 24.3.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Direct Yellow 11 (Liquid) (Dye content: 29%)	1 Kg	1. Para Nitro Toluene 2. Diethanol Amine 3. Tri-N-Butyl Amine	0.246 Kg 0.215 Kg 0.037 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-46 NC No.4/11 Dated 28.4.10	M/ s Esteem Industries (P) Ltd, Goa F.No.01/83/50/1337 /AM08/DES-IV RLA F.No.17/24/40/72/AM08 Lic.No.1710001778 dated 11.10.2007
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per written comments vide U.O.No.Nil dated 27.4.2010 offered by him the Committee decided to correct the export item and import item as under :-

Export Item

From

C-11-13 Fatty Alcohol 9 moles Ethoxylate Appearance: Colourless clear to turbid liquid Hydroxyl Value: 90-100 mg/KOH gm HLB 13.49

To

- Esteem-27-A1 (Degreasing)

Import Item

From

- C11-13 Fatty Alcohol

To

- Lauryl Alcohol/CO 1214/Lauryl Myristyl Alcohol

- The quantity and other description mentioned in the minutes of ALC M.No. 45/83-ALC-I/2007 dated 13.2.2008 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-45 NC No.4/11 Dated 28.4.10	M/ s Esteem Inds. Ltd, Goa F.No.01/83/50/465 /AM08/DES-IV RLA F.No. 17/24/40/22/AM08 Lic.No.1710001663 dated 5.6.2007
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.Nil dated 27.4.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Product 46 AI (Tallow Amine Ethoxylate) (Stearyl Amine 9 mole ethcoylate) [C ₁₈ -H ₃₇ NH (C ₂ H ₄ -O) ₉ n	1 Kg	1. Tallow Amine (Stearyl Amine) 2. Ethoxylate Oxide	0.405 Kg 0.594 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-48 NC No.4/11 Dated 28.4.10	M/ s Bhagwati Remedies (P) Ltd, F.No.01/85/50/154/AM08/DES-IV RLA No.37/24/40/02/AM08 Lic.No.3710000725 dated 7.1.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 12.5.2010.

Case No M-49 NC No.4/11 Dated 28.4.10	M/ s Punjab Chemicals and Corp Protection Ltd, F.No.01/83/50/562 /AM09/DES-IV RLA F.No.03/95/40/196/AM09 Lic.No.0310473615 dated 9.6.2008
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per written comments vide U.O.No.Nil dated 27.4.2010 offered by him the Committee decided to amend the description of export item as under :-

Export Item

From

Potassium Phosphite 29% w/w/ of Phosphorous Acid)

To

- Potassium Phosphite

- The quantity and other description mentioned in the minutes of ALC M.No. 34/83 dated 19.11.2008 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-50 NC No.4/11 Dated 28.4.10	M/ s B&A Multiwall Packaging Ltd, Kolkata F.No.01/85/50/28 /AM10/DES-IV RLA F.No. 02/24/40/52/AM08 Lic.No.0210101158 dated 29.5.2007
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 23.12.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Paper Bags (Made of Kraft paper, 3 Plies of Kraft paper 80 GSM + 1 Ply of Aluminium Foil of 19 GSM)	1 No.	1. Kraft paper 80 GSM 2. Aluminium Foil 19 GSM	1.05 Kg/Kg content in export - do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-51 NC No.4/11 Dated 28.4.10	M/ s Elder Exim (P) Ltd, F.No.01/83/50/593 /AM10/DES-IV RLA F.No.03/94/40/407/AM10 Lic.No.0310533753 dated 13.8.2009
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The Committee considered the case as per agenda . The representative of the DIPP present in the meeting and as per written comments vide U.O.No.Nil dated 28.4.2010 offered by him the Committee decided to description of export item as under :-

Export Item

From

Decorative Veneer Splicing – Edge Banding

To

- Spliced Decorative Face Veneer Layons

- The quantity and other description mentioned in the minutes of ALC M.No. 38/83 dated 16.12.2009 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-52 NC No.4/11 Dated 28.4.10	M/ s Gujarat Chemicals, F.No.01/83/50/43 /AM09/DES-IV RLA F.No. 08/24/40/230/AM07 Lic.No.0810061212 dated 23.11.2006
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/71/2007/Ch.II dated 27.4.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Gujchem LA 3 C-12/14 Fatty Alcohol 3 Moles Ethoxylate	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.596 Kg 0.401 Kg
Gujchem LA 7 C-12/14 Fatty Alcohol 7 Moles Ethoxylate	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.387 Kg 0.608 Kg
Gujchem LA 9 C-12/14 Fatty Alcohol 9 Moles Ethoxylate	1 kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.329 Kg 0.667 Kg
Gujchem LA 2 C-12/14 Fatty Alcohol 2 Moles Ethoxylate	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.689 Kg 0.310 kg
Gujchem LA 5 (85%) Tridecanol 5 Moles Ethoxylate 85% Solid Cont.	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.404 Kg 0.445 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 4/83-ALC1/2010 **MEETING DATE** : 28.04.2010

1	Case No.: 324/24/83-ALC1/2007	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status: Case Deferred
	HQ File :01/83/050/00555/AM07/	RLA File :31/24/040/00144/AM07/	Lic.No/Date:3110026010 19.08.2006	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda. The reply to the D/L dated 5.4.2010 has not been received.. The firm vide letter dated 26.4.2010 have requested to give some time to give reply to the D/L. The Committee accordingly decided to defer the case for four weeks.. Accordingly the case may be re-listed on 26.5.2010.			

2	Case No.: 25/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status: Case Approved
	HQ File :01/82/050/00919/AM07/	RLA File :05/24/040/00398/AM07/	Lic.No/Date:0510190747 13.09.2006	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 28.4.2010 offered by him the Committee decided to approve this case as per SION A- 3638. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

3	Case No.: 958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status: Case Deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 26.5.2010.			

4	Case No.:511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 26.5.2010.			

5	Case No.:538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 26.5.2010.			

6	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 26.5.2010.			

7	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/9/2009 by Deptt. of C&PC (PC.Div.). Reminder dated 31.3.2010 issued by this office.Accordingly the case may be re-listed on 26.5.2010..			

8	Case No.:23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 28.4.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Wastage at each stage of manufacture justifying 30% wastage and 2. Production/consumption data for item of export under reference and item of import in quantity and value terms duly certified by Central Excise.			

Accordingly the case may be re-listed on 26.5.2010.

9	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.5.2010.			

10	Case No.:3/5/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00038/AM10/	RLA File :10/24/040/00144/AM09/	Lic.No/Date:1010033431 20.04.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.5.2010.			

11	Case No.:3/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Rejected
	HQ File :01/85/050/00031/AM10/	RLA File :02/24/040/00002/AM10/	Lic.No/Date:0210126586 18.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The office of DC(MSME) vide letter No.23(1)/2010-Chem dated 27.4.2010 has intimated that certain information were called for from the firm vide letter dated 9/2/2010 followed by reminder dated 16.3.2010 but the information has not so far been received from the firm. The Committee decided to reject the case for want of information from the firm. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

12	Case No.:4/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Rejected
	HQ File :01/85/050/00032/AM10/	RLA File :02/24/040/00007/AM10/	Lic.No/Date:0210126589 18.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The office of DC(MSME) vide letter No.23(1)/2010-Chem dated 27.4.2010 has intimated that certain information were called for from the firm vide letter dated 9/2/2010 followed by reminder dated 16.3.2010 but the information has not so far been received from the firm. The Committee decided to reject the case for want of information from the firm. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:5/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Rejected
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13	HQ File :01/85/050/00033/AM10/	RLA File :02/24/040/00008/AM10/	Lic.No/Date:0210126590 18.05.2009	Defer Date:
	Decision :			
	Decision : The Committee considered the case as per agenda. The office of DC(MSME) vide letter No.23(1)/2010-Chem dated 27.4.2010 has intimated that certain information were called for from the firm vide letter dated 9/2/2010 followed by reminder dated 16.3.2010 but the information has not so far been received from the firm. The Committee decided to reject the case for want of information from the firm. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

14	Case No.:6/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Rejected
	HQ File :01/85/050/00034/AM10/	RLA File :02/24/040/00009/AM10/	Lic.No/Date:0210126594 18.05.2009	Defer Date:
	Decision : Decision : The Committee considered the case as per agenda. The office of DC(MSME) vide letter No.23(1)/2010-Chem dated 27.4.2010 has intimated that certain information were called for from the firm vide letter dated 9/2/2010 followed by reminder dated 16.3.2010 but the information has not so far been received from the firm. The Committee decided to reject the case for want of information from the firm. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

15	Case No.:7/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Rejected
	HQ File :01/85/050/00035/AM10/	RLA File :02/24/040/00012/AM10/	Lic.No/Date:0210126595 18.05.2009	Defer Date:
	Decision : Decision : The Committee considered the case as per agenda. The office of DC(MSME) vide letter No.23(1)/2010-Chem dated 27.4.2010 has intimated that certain information were called for from the firm vide letter dated 9/2/2010 followed by reminder dated 16.3.2010 but the information has not so far been received from the firm. The Committee decided to reject the case for want of information from the firm. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:18/11/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES	Meet No/Date:4/83-ALC1/2010	Status:Case
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16		PVT.LTD.	28.04.2010	Rejected
	HQ File :01/83/050/00181/AM10/	RLA File :05/24/040/00115/AM10/	Lic.No/Date:0510242775 02.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 18/2/2010 issued by this office followed by reminders dated 31/3/2010. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.: 30/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status: Case Approved
HQ File :01/83/050/00401/AM10/	RLA File :10/24/040/00017/AM10/	Lic.No/Date:1010033896 03.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/01/09-10 dt. 20.4.2010 stating that the weighted average yield comes to 8.44% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield applied as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	20000.000 Kg	Light Black Pepper (Light Berries)	200.000 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.:47/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
HQ File :01/83/050/00418/AM10/	RLA File :10/24/040/00021/AM10/	Lic.No/Date:1010033962 09.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/01/09-10 dt. 20.4.2010 stating that the weighted average yield comes to 11.07% whereas the firm has applied at 11.07 % yield, the Committee decided to approve the case at 11.07 % yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	22140.00 Kg	Light Black Pepper (Light Berries)	200.000 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:34/53/83-ALC1/2009	Party Name:STERLING TAPES LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/01021/AM10/	RLA File :37/24/040/00001/AM09/	Lic.No/Date:3710001030	Defer

19		09.07.2009	Date:26.05.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.5.2010.			

20	Case No.:63/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case defferred
	HQ File :01/83/050/00434/AM10/	RLA File :10/24/040/00053/AM10/	Lic.No/Date:1010034896 12.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. It is seen that as per licence the export products is in Kg whereas import item is in number. Please clarify from the firm and RLA According the case may be re-listed on 16.6.2010.			

21	Case No.:7/23/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00448/AM10/	RLA File :31/24/040/00078/AM10/	Lic.No/Date:3110039630 19.08.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/4/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.5.2010..			

22	Case No.:2/18/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Rejected
	HQ File :01/85/050/00086/AM10/	RLA File :02/24/040/00093/AM10/	Lic.No/Date:0210130724 24.08.2009	Defer Date:
	Decision : Decision : The Committee considered the case as per agenda. The office of DC(MSME) vide letter No.23(1)/2010-Chem dated 27.4.2010 has intimated that certain information were called for from the firm vide letter dated 9/2/2010 followed by reminder dated 16.3.2010 but the information has not so far been received from the firm. The Committee decided to reject the case for want of information from the firm. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:3/18/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Rejected
	HQ File :01/85/050/00087/AM10/	RLA File :02/24/040/00094/AM10/	Lic.No/Date:0210130726 24.08.2009	Defer Date:
	Decision : Decision : The Committee considered the case as per agenda. The office of DC(MSME) vide letter No.23(1)/2010-Chem dated 27.4.2010 has intimated that certain information were called			

23	for from the firm vide letter dated 9/2/2010 followed by reminder dated 16.3.2010 but the information has not so far been received from the firm. The Committee decided to reject the case for want of information from the firm. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.
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24	Case No.:15/23/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00456/AM10/	RLA File :10/24/040/00055/AM10/	Lic.No/Date:1010035113 26.08.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.5.2010.			

25	Case No.:18/26/83-ALC1/2009	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00492/AM10/	RLA File :02/24/040/00096/AM10/	Lic.No/Date:0210131549 15.09.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.5.2010.			

Case No.:32/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
HQ File :01/83/050/01019/AM10/	RLA File :07/21/040/00581/AM10/	Lic.No/Date:0710067250 29.09.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2010 as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	DPALLET LYNX2& CPIGER2J MODEL ROHS 873-0052B	20.000 Nos.	
2.	PALLET 600 X 1070MM NETS TER VL500LB 873-0428	470.000 Nos.	

3.	PALLET WOOD 30 X 15 873-0428	7000.000 Nos.
4.	PALLET WOOD 31 X 48 873-0051b	500.000 Nos.
5.	PALLET LYMX2& COUGER2J MODEL CROHS 873-0052B	2500.000 Nos.
6.	PALLET WOOD 48" X 33" (1219.20 X 838.20MM) 873-0097A	100.000 Nos.
7.	PALLET WOOD SURT 10000XL1 873-0175 C	1000.000 Nos.

Import Item

S.No.	Description of Item	Quantity
1.	Technical wood (blend of various waste hard wood) of various sizes	1 CBM/CBM content in export
2.	2.5X0.113" 15 Deg Coil Wire collated nail ring shank 2.5X2870.20 MM	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:36/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
HQ File :01/83/050/01023/AM10/	RLA File :07/21/040/00582/AM10/	Lic.No/Date:0710067242 29.09.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	SHIPPING BOX FOR PDUs 871-4459 NET CONTENT OF THE BOARD WEIGHT = 11.698 KGS/ 1 NUMBER (TOTAL WEIGHT = 12868.075 KGS/	1100.000 Nos.

30	Decision :The Committee considered the case as per agenda. On the basis of written comments dt. 28.4.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Production and consumption data for the year 2009-10 duly certified by the Central Excise. Accordingly the case may be re-listed on 26.5.2010.
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31	Case No.:25/53/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/01012/AM10/	RLA File :31/24/040/00120/AM10/	Lic.No/Date:3110040233 08.10.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/5/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.5.2010..			

32	Case No.:22/53/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/01009/AM10/	RLA File :31/24/040/00119/AM10/	Lic.No/Date:3110040263 09.10.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/5/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.5.2010..			

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Case No.:21/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved						
HQ File :01/83/050/01008/AM10/	RLA File :07/21/040/00650/AM10/	Lic.No/Date:0710067622 16.10.2009	Defer Date:						
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2010 as under:-									
<u>Export Item</u>									
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Corrugated Packing Box</td><td>1 Nos.</td></tr></table>				S.No.	Description of Item	Quantity	1.	Corrugated Packing Box	1 Nos.
S.No.	Description of Item	Quantity							
1.	Corrugated Packing Box	1 Nos.							
<u>Import Item</u>									
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Triwall 7 ply Heavy Duty Corrugated Board of Rel. GSM</td><td>1 Kg/Kg content in export</td></tr></table>				S.No.	Description of Item	Quantity	1.	Triwall 7 ply Heavy Duty Corrugated Board of Rel. GSM	1 Kg/Kg content in export
S.No.	Description of Item	Quantity							
1.	Triwall 7 ply Heavy Duty Corrugated Board of Rel. GSM	1 Kg/Kg content in export							

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:15/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
HQ File :01/83/050/01002/AM10/	RLA File :07/21/040/00681/AM10/	Lic.No/Date:0710067941 30.10.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	PALLET WOOD 30 X 15 873-0050A	5500.000 Nos.
2.	PALLET WOOD 31 X 48 873-0051B	1500.000 Nos.
3.	PALLET LYNX2& COUGER2J MODEL CROHS 873-0052B	2000.000 Nos.
4.	PALLET WOOD 48" X 33" (1219.20 X 838.20MM) 873-0097A	100.000 Nos.
5.	PALLET WOOD SURT 10000XL1 873-0175 C	1000.000 Nos.
6.	PALLET APTF 10KW01 873-0307A	2500.000 Nos.
7.	PALLET 775 X 600 MM SUA3000XL 873-0370	3500.000 Nos.

Import Item

S.No.	Description of Item	Quantity
1.	Technical wood (blend of various waste hard wood) of various sizes	1 CBM/CBM content in export
2.	2.5X0.113" 15 Deg Coil Wire collated nail ring shank 2.5X2870.20 MM	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:33/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved						
HQ File :01/83/050/01020/AM10/	RLA File :07/21/040/00696/AM10/	Lic.No/Date:0710067977 03.11.2009	Defer Date:						
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2010 as under:-									
<u>Export Item</u>									
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Corrugated Packing Box</td><td>1 Nos.</td></tr></table>				S.No.	Description of Item	Quantity	1.	Corrugated Packing Box	1 Nos.
S.No.	Description of Item	Quantity							
1.	Corrugated Packing Box	1 Nos.							
<u>Import Item</u>									
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Triwall 7 ply Heavy Duty Corrugated Board of Rel. GSM</td><td>1 Kg/Kg content in export</td></tr></table>				S.No.	Description of Item	Quantity	1.	Triwall 7 ply Heavy Duty Corrugated Board of Rel. GSM	1 Kg/Kg content in export
S.No.	Description of Item	Quantity							
1.	Triwall 7 ply Heavy Duty Corrugated Board of Rel. GSM	1 Kg/Kg content in export							
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.									

36	Case No.:28/34/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00613/AM10/	RLA File :03/95/040/00356/AM10/	Lic.No/Date:0310544112 05.11.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.5.2010.			

Case No.:20/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
HQ File :01/83/050/01007/AM10/	RLA File :07/21/040/00739/AM10/	Lic.No/Date:0710068281 13.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2010 as under:-			
<u>Export Item</u>			

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S.No.	Description of Item	Quantity
1.	Corrugated Packing Box	1 Nos.

Import Item

S.No.	Description of Item	Quantity
1.	Triwall 7 ply Heavy Duty Corrugated Board of Rel. GSM	1 Kg/Kg content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:29/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
HQ File :01/83/050/01016/AM10/	RLA File :07/21/040/00747/AM10/	Lic.No/Date:0710068279 13.11.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Corrugated Packing Box	1 Nos.

Import Item

S.No.	Description of Item	Quantity
1.	Triwall 7 ply Heavy Duty Corrugated Board of Rel. GSM	1 Kg/Kg content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:30/53/83-ALC1/2009	Party Name:ATUL LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
HQ File :01/83/050/01017/AM10/	RLA File :08/24/040/00204/AM10/	Lic.No/Date:0810084239 18.11.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/40/2006-Ch-II dated 27.4.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Novatic Blue CLF Microperle/Microdisperse/Supradisperse (C.I. Vat Blue 66) (Dye content 90%)	1 Kg	1. Vat Blue 66 F.D. Gran 2. Reax 85 A (Sodium Lignosulphonate)	0.909 Kg 0.101 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:38/47/83-ALC1/2009	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
HQ File :01/83/050/00876/AM10/	RLA File :07/24/040/00302/AM10/	Lic.No/Date:0710068397 19.11.2009	Defer Date:26.05.2010
Decision : The Committee considered the case as per agenda and decided to refer the application to M/o Steel and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26/5/2010.			

Case No.:27/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
HQ File :01/83/050/01014/AM10/	RLA File :07/21/040/00778/AM10/	Lic.No/Date:0710068452 23.11.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	PALLET LYNX2& COUGER2J MODEL CROHS 873-0052B	2500.000 Nos.
2.	PALLET WOOD SURT 10000XL1 873-0175 C	4000.000 Nos.

Import Item

S.No.	Description of Item	Quantity
1.	Technical wood (blend of various waste hard wood) of various sizes	1 CBM/CBM content in export
2.	2.5X0.113” 15 Deg Coil Wire collated nail ring shank 2.5X2870.20 MM	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

42	Case No.:7/37/83-ALC1/2009	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00690/AM10/	RLA File :08/24/040/00172/AM10/	Lic.No/Date:0810084506 30.11.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.5.2010.			

43	Case No.:10/37/83-ALC1/2009		Party Name:PLANT LIPIDS PRIVATE LIMITED		Meet No/Date:4/83-ALC1/2010 28.04.2010		Status:Case Approved								
	HQ File :01/83/050/00693/AM10/		RLA File :10/24/040/00091/AM10/		Lic.No/Date:1010036134 30.11.2009		Defer Date:								
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/03/09-10 dt. 20.4.2010 stating that the weighted average yield comes to 17.19% whereas the firm has applied at 18% yield, the Committee decided to approve the case at 18% yield as under:-														
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Black Pepper Oleoresin</td><td>45000.000 Kg</td><td>Light Black Pepper (Light Berries)</td><td>250000.000 Kg</td></tr></table> This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.								Item of Export	Qty	Item of Import	Qty	Black Pepper Oleoresin	45000.000 Kg	Light Black Pepper (Light Berries)
Item of Export	Qty	Item of Import	Qty												
Black Pepper Oleoresin	45000.000 Kg	Light Black Pepper (Light Berries)	250000.000 Kg												

44	Case No.:37/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/01024/AM10/	RLA File :07/24/040/00332/AM10/	Lic.No/Date:0710068531 30.11.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 28.4.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Detailed manufacturing process 2. Justification for 5% & 28% wastage in steel coil 3. The specification of plywood whether it is decorative or commercial 4. Production/consumption data for the last 2 years duly certified by Central Excise Accordingly the case may be re-listed on 26.5.2010.			

Case No.:36/47/83-ALC1/2009	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
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45	HQ File :01/83/050/00874/AM10/	RLA File :11/24/040/00032/AM10/	Lic.No/Date:1110021356 01.12.2009	Defer Date:26.05.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.5.2010.				

46	Case No.:37/47/83-ALC1/2009	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00875/AM10/	RLA File :11/24/040/00033/AM10/	Lic.No/Date:1110021357 01.12.2009	Defer Date:26.05.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.5.2010.				

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Case No.:38/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
HQ File :01/83/050/01025/AM10/	RLA File :07/24/040/00336/AM10/	Lic.No/Date:0710068619 02.12.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Pinewood Pallet	1 No.

Import Item

S.No.	Description of Item	Quantity
1.	Pinewood (in the form of Blocks, Top Deck & Deck Boards)	1.02 CBN/CBN in export
2.	2.5X0.113” 15 Deg Coil Wire collated nail ring shank	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

	Case No.:26/53/83-ALC1/2009	Party Name:UNI KLINGER LIMITED,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
	HQ File :01/83/050/01013/AM10/	RLA File :31/24/040/00176/AM10/	Lic.No/Date:3110040987 08.12.2009	Defer Date:

Decision :

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Klinger Jointing Sheets (Asbestos)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Raw Asbestos White Chrysotile	1.05 Kg/Kg content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

49	Case No.:1/41/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00765/AM10/	RLA File :03/94/040/00800/AM10/	Lic.No/Date:0310551178 16.12.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.5.2010.			

50	Case No.:2/41/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
	HQ File :01/83/050/00766/AM10/	RLA File :03/94/040/00801/AM10/	Lic.No/Date:0310551188 16.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/52/2009-Ch-II dated 17.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Organic Mixture, Trade Name: YS SR 1120 / YS SR 1120 / ZR 1120 (Nonyl Phenol Ethoxylate Polymer) (Active	1 Kg	As Approved by NC	- do -

	content 15%)			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.:9/53/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
	HQ File :01/83/050/00996/AM10/	RLA File :03/95/040/00562/AM10/	Lic.No/Date:0310551332 17.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/30/2007-Ch-II dated 21.4.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Bifenthrin Technical (85% Min.)	1 Kg	1. Cyhalothric Acid (98% Min.) 2. 2-Methyl 3-Biphenyl Methanol	0.746 Kg 0.630 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

52	Case No.:5/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00769/AM10/	RLA File :10/24/040/00096/AM10/	Lic.No/Date:1010036408 18.12.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.5.2010.			

53	Case No.:6/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00770/AM10/	RLA File :10/24/040/00097/AM10/	Lic.No/Date:1010036409 18.12.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.5.2010.			

54	Case No.:7/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00771/AM10/	RLA File :10/24/040/00098/AM10/	Lic.No/Date:1010036418 18.12.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.5.2010.			

55	Case No.:8/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00772/AM10/	RLA File :10/24/040/00099/AM10/	Lic.No/Date:1010036421 18.12.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.5.2010.			

56	Case No.:9/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00773/AM10/	RLA File :10/24/040/00100/AM10/	Lic.No/Date:1010036426 18.12.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.5.2010.			

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Case No.:10/41/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
HQ File :01/83/050/00774/AM10/	RLA File :09/24/040/00349/AM10/	Lic.No/Date:0910040372 18.12.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/2/2005-Ch-II dated 13.4.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Isoxabin Technical (a.i. 91% Min.)	1 Kg	1. 2-Ethyl-2-Methyl Butanolic Acid	0.580 Kg
		2. 2,6-Dimethoxy Benzoic Acid	0.670 Kg
		3. Isobutyl Alcohol	
		4. Para Toluene Sulphonic Acid	0.360 Kg
		5. Hydroxyl Amine Sulfate	0.120 Kg
		6. Acetonitrile	
		7. Thionyl Chloride	0.600 Kg
		8. Tetra Hydro Furan	0.260 kg
		9. Toluene	0.550 Kg
		1.590 Kg	
		1.600 Kg	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

58	Case No.:17/41/83-ALC1/2009	Party Name:ATUL LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00781/AM10/	RLA File :08/24/040/00240/AM10/	Lic.No/Date:0810085203 22.12.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.5.2010.			

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Case No.:19/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
HQ File :01/83/050/01006/AM10/	RLA File :07/21/040/00877/AM10/	Lic.No/Date:0710069041 22.12.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	PALLET WOOD 30 X 15 873-0050A	1000.000 Nos.
2.	PALLET LYNX2& COUGER2J MODEL CROHS 873-0052B	2500.000 Nos
3.	PALLET WOOD SURT 10000XL1 873-0175 C	4000.000 Nos.
4.	PALLET WOOD 31 X 48 873-0051B	1000.000 Nos.
5.	PALLET UXBP24/48 17 AH 873-0153A	100.000 Nos.
6.	PALLET APTF 10KW01 873-0307A	2000.000 Nos.

Import Item

S.No.	Description of Item	Quantity
1.	Technical wood (blend of various waste hard wood) of various sizes	1 CBM/CBM content in export
2.	2.5X0.113” 15 Deg Coil Wire collated nail ring shank 2.5X2870.20 MM	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

60	Case No.:28/53/83-ALC1/2009	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/01015/AM10/	RLA File :08/24/040/00075/AM10/	Lic.No/Date:0810085364 29.12.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.5.2010.			

61	Case No.:10/53/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
	HQ File :01/83/050/00997/AM10/	RLA File :03/95/040/00668/AM10/	Lic.No/Date:0310554478 08.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/93/2007-Ch-II dated 22.4.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	STEROL RDA 8 (Propyl Heptanol 8 mole Ethoxylate)	1 Kg	1. Propyl heptanol 2. Ethylene Oxide	0.316 Kg 0.704 Kg
	STEROL 1320/TDA 20 Ethylene Oxide (Tri Decyl Alcohol 20 mole Ethoxylate)	1 Kg	1. Trim Decyl Alcohol 2. Ethylene Oxide	0.188 Kg 0.831 Kg
	STEROL CO 200 /CASOL 20 Ethylene Oxide (Polyethylene Triglyceride Ricinoleic Acid)	1 Kg	1. Ethylene Oxide	0.496 Kg
	STERO DMEA (Di Methyl Ethanol Amine)	1 Kg	1. Di Methyl Amine (40%) 2. Ethylene Oxide	1.289 Kg 0.504 Kg
	STERO OPS 2530 (Sodium Salt of Nonyl Phenol Poly Glycol Ether Partially Sulphonated)	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.0877 Kg 0.350 Kg
	STERO 2 EHS (Sodium Salt of partially suophonate Ethyl Hexanol)	1 Kg	1. 2-Ethyl Hexanol	0.366 Kg
	STERO OAM 020/LIROPON OAM 2 (Oley Amine Ethoxylate 1.3	1 Kg	1. Oleyl Amine 2. Ethylene Oxide	0.840 Kg 0.180 Kg

	mole)			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.:17/53/83-ALC1/2009	Party Name:AQUAGEL CHEMICALS PVT. LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/01004/AM10/	RLA File :37/24/040/00002/AM10/	Lic.No/Date:3710001167 21.01.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.5.2010.			

63	Case No.:4/45/83-ALC1/2009	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00825/AM10/	RLA File :08/24/040/00287/AM10/	Lic.No/Date:0810085936 22.01.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.5.2010.			

64	Case No.:5/45/83-ALC1/2009	Party Name:GOPSONS PAPERS LTD	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00826/AM10/	RLA File :05/23/040/00161/AM10/	Lic.No/Date:0510256898 22.01.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3/3/2010 issued by this office. The Committee decided to issue reminder Accordingly the case may be re-listed on 26.5.2010.			

65	Case No.:18/53/83-ALC1/2009	Party Name:SUNSHINE OLEOCHEM LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/01005/AM10/	RLA File :11/24/040/00026/AM10/	Lic.No/Date:1110021657 25.01.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of Consumer affairs (Vegetable & Oils) for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26/5/2010..			

	Case No.:11/53/83-ALC1/2009	Party Name:ELDER EXIM PVT.LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
	HQ File :01/83/050/00998/AM10/	RLA File :03/94/040/00944/AM10/	Lic.No/Date:0310557383 28.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . The representative of the DIPP present in the meeting and as per written comments dated 28.4.2010 offered by him the Committee decided to approve the case on repeat basis as under :-			

Export Item

S.No.	Description of Item	Quantity
1.	Spliced Decorative Face Veneer Layons	1.0 Sq. mtr.

Import Item

S.No.	Description of Item	Quantity
1.	Decorative Veneer of Relevant Species in Flitch form of relevant thickness with +/- 10% tolerance	1.65 Sq. Meter
2.	Adhesive Glue	3% of FOB value of export
3.	Adhesive Gum Tape (Plain/Perforated)	2% of FOB value of exports

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:14/53/83-ALC1/2009	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
HQ File :01/83/050/01001/AM10/	RLA File :30/24/040/00033/AM10/	Lic.No/Date:3010065216 02.02.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.1502280/2010-Ch-II dated 26.4.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Cartap Hydrochloride 50% SP	1 Kg	1. Cartap Hydrochloride Technical 98%	0.512 Kg
		2. Diluent Lacetoxe	0.4775 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:42/53/83-ALC1/2009	Party Name:V PAC CARTONS INDIA PVT LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
HQ File :01/83/050/01029/AM10/	RLA File :07/24/040/00405/AM10/	Lic.No/Date:0710069756 02.02.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2010 on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Corrugated boxes made out of corrugated Paper Board	1 Kg	Corrugated Paper Board of Rel. GSM	1.05 Kg/Kg content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
HQ File :01/83/050/01000/AM10/	RLA File :07/21/040/01030/AM10/	Lic.No/Date:0710069803 03.02.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	PALLET WOOD 30 X 15 873-0050A	4725.000 Nos.
2.	PALLET LYNX2& COUGER2 J MODEL CROHS 873-0052B	2000.000 Nos
3.	PALLET 48 X 33 INCH WOOD (1219.20 X 838.20 MM) 873-0097A	45.000 Nos.
4.	PALLET WOOD SURT 10000XL1 873-0175 C	2000.000 Nos.
5.	PALLET APTF 10KW01 873-0307A	3500.000 Nos.
6.	PALLET 775 X 600 MM SUA30000XL 873-0370	6000.000 Nos.
7.	PALLET WOOD 31 X 48 873-0051B	4000.000 Nos.
8.	PALLET LYNXII & COUGARII J MODEL 873-0274A	166.000 Nos.

Import Item

S.No.	Description of Item	Quantity
1.	Technical wood (blend of various waste hard wood) of various sizes	1 CBM/CBM content in export
2.	2.5X0.113" 15 Deg Coil Wire collated nail ring shank 2.5X2870.20 MM	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:41/53/83-ALC1/2009

Party Name:FICUS PAX PVT. LTD.,

Meet No/Date:4/83-ALC1/2010
28.04.2010

**Status:Case
Approved**

HQ File :01/83/050/01028/AM10/

RLA File :07/21/040/01032/AM10/

Lic.No/Date:0710069800
03.02.2010

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	T. Wall HSC & Cap with Plywood pallet, corner caps and 5 ply top cap	1 No.

Import Item

S.No.	Description of Item	Quantity
1.	Triwall 7 Ply Heavy Duty Corrugated Board of Rel.GSM	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:40/53/83-ALC1/2009

Party Name:VAIBHAV DYESTUFF INDUSTRIES

Meet No/Date:4/83-ALC1/2010
28.04.2010

**Status:Case
Deferred**

HQ File :01/83/050/01027/AM10/

RLA File :08/24/040/00302/AM10/

Lic.No/Date:0810086261
04.02.2010

Defer
Date:26.05.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.5.2010.

72	Case No.:23/53/83-ALC1/2009	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/01010/AM10/	RLA File :05/23/040/00180/AM10/	Lic.No/Date:0510258423 12.02.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 26.5.2010.			

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Case No.:24/53/83-ALC1/2009	Party Name:ARCHIES LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
HQ File :01/83/050/01011/AM10/	RLA File :05/23/040/00183/AM10/	Lic.No/Date:0510258416 12.02.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Greeting Cards with Color Envelopes (using card board of 325+/- 10% GSM 33793 Kg paper of 95+/- 10% GSM 12043.50 Kg for colored envelopes, art paper of 150+/- 10% GSM 9560.80 Kg stamping foil 82559 Sq. mtr.	999000 No.

Import Item

S.No.	Description of Item	Quantity
1.	Card Board Coated (325+/- 10% GSM)	1.02 Kg/Kg content in export
2.	Uncoated paper (for colored envelopes) (95+/- 10% GSM)	1.02 Kg/Kg content in export
3.	Art Paper Coated (150+/- 10% GSM)	1.02 Kg/Kg content in export
4.	Stamping foil (Printing purpose)	1.10 sq. mtr./sq. mtr. content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

74	Case No.:35/53/83-ALC1/2009	Party Name:LUK PLASTCON LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/01022/AM10/	RLA File :50/24/040/00014/AM10/	Lic.No/Date:5010000250 18.02.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.5.2010.			

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Case No.:1/49/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
HQ File :01/83/050/00928/AM10/	RLA File :03/95/040/00742/AM10/	Lic.No/Date:0310561080 19.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/93/2007-Ch-II dated 22.4.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
STEROL 1303 (Tri Decyl Alcohol three mole Ethoxylate)	1 Kg	1. Tri Decyl Alcohol 2. Ethylene Oxide	0.614 Kg 0.405 Kg
STEROL 1305 (Tri Decyl Alcohol five mole Ethoxylate)	1 Kg	1. Tri Decyl Alcohol 2. Ethylene Oxide	0.485 Kg 0.534 Kg
STEROL 1306 (Tri Decyl Alcohol six mole Ethoxylate)	1 Kg	1. Tri Decyl Alcohol 2. Ethylene Oxide	0.439 Kg 0.580 Kg
STEROL 1308 (Tri Decyl Alcohol eight mole Ethoxylate)	1 Kg	1. Tri Decyl Alcohol 2. Ethylene Oxide	0.369 Kg 0.650 Kg
STEROUAT 80 (Benzalkonium Chloride 85%)	1 Kg	1. Farmin Dm 2465 (Dimethyl Lauryl Amine)	0.552 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

76	Case No.:3/49/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00930/AM10/	RLA File :03/94/040/00859/AM10/	Lic.No/Date:0310561134 19.02.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.5.2010.			

77	Case No.:4/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00931/AM10/	RLA File :10/24/040/00114/AM10/	Lic.No/Date:1010037280 22.02.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.5.2010.			

78	Case No.:5/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00932/AM10/	RLA File :10/24/040/00116/AM10/	Lic.No/Date:1010037281 22.02.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.5.2010.			

79	Case No.:6/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00933/AM10/	RLA File :10/24/040/00117/AM10/	Lic.No/Date:1010037282 22.02.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.5.2010.			

80	Case No.:7/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00934/AM10/	RLA File :10/24/040/00118/AM10/	Lic.No/Date:1010037283 22.02.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.5.2010.			

81	Case No.:8/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00935/AM10/	RLA File :10/24/040/00121/AM10/	Lic.No/Date:1010037284 22.02.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.5.2010.			

	Case No.:9/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00936/AM10/	RLA File :10/24/040/00129/AM10/	Lic.No/Date:1010037285	Defer

82			22.02.2010	Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.5.2010.			

83	Case No.:10/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00937/AM10/	RLA File :10/24/040/00130/AM10/	Lic.No/Date:1010037286 22.02.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.5.2010.			

84	Case No.:11/49/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00938/AM10/	RLA File :02/24/040/00229/AM10/	Lic.No/Date:0210138285 22.02.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.5.2010			

85	Case No.:12/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00939/AM10/	RLA File :10/24/040/00110/AM10/	Lic.No/Date:1010037289 22.02.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.5.2010.			

86	Case No.:13/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00940/AM10/	RLA File :10/24/040/00132/AM10/	Lic.No/Date:1010037290 22.02.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.5.2010.			

87	Case No.:14/49/83-ALC1/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00941/AM10/	RLA File :03/95/040/00730/AM10/	Lic.No/Date:0310561191 22.02.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.5.2010.			

88	Case No.:15/49/83-ALC1/2009	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00942/AM10/	RLA File :03/95/040/00744/AM10/	Lic.No/Date:0310561309 22.02.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.5.2010.			

89	Case No.:16/49/83-ALC1/2009	Party Name:PROEC ENERGY LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00943/AM10/	RLA File :05/24/040/00469/AM10/	Lic.No/Date:0510259237 23.02.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.5.2010.			

90	Case No.:17/49/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00944/AM10/	RLA File :05/24/040/00483/AM10/	Lic.No/Date:0510259282 23.02.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 28.4.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Copy of approved formulation under Drug & Cosmetic Act 2. Calculation sheet to arrive at the quantity of raw material asked for Accordingly the case may be re-listed on 26.5.2010.			

91	Case No.:12/53/83-ALC1/2009	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
	HQ File :01/83/050/00999/AM10/	RLA File :04/24/040/00294/AM10/	Lic.No/Date:0410111820 23.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/51/2006-Ch-II dated 21.7.2009 as under:-			

Export Item	Qty.	Import Item	Qty.
Composize 1718 Neutral Sizing Rosin (Solid content : 35+/-1%)	1 Kg	1. Gum Rosin	0.136 Kg
		2. Fumaric Acid	0.005 Kg
		3. Aqueous Solution of Polymeric Quarternary Amine	0.034 Kg

(Active content : 50+/-5%)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:16/53/83-ALC1/2009	Party Name:V PAC CARTONS INDIA PVT LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
HQ File :01/83/050/01003/AM10/	RLA File :07/24/040/00451/AM10/	Lic.No/Date:0710070182 23.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2010 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Corrugated boxes made out of corrugated Paper Board	1 Kg	Corrugated Paper Board of Rel. GSM	1.05 Kg/Kg content in export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:39/53/83-ALC1/2009	Party Name:V PAC CARTONS INDIA PVT LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
HQ File :01/83/050/01026/AM10/	RLA File :07/24/040/00450/AM10/	Lic.No/Date:0710070181 23.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2010 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Corrugated boxes made out of corrugated Paper Board	1 Kg	Corrugated Paper Board of Rel. GSM	1.05 Kg/Kg content in export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:3/53/83-ALC1/2009	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
	HQ File :01/83/050/00990/AM10/	RLA File :31/24/040/00102/AM10/	Lic.No/Date:3110042423 17.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/66/2007-Ch.II dated 27.11.2007 on repeat basis as under:-			

94	Export Item	Qty.	Import Item	Qty.
	N-N-DI-Sec-Butyl Para Phenylenediamine	1 Kg	1. Catalyst 3% platinum on carbon	0.00020 Kg
			2. Para nitroaniline 3. Methyl ethyl ketone	0.647 Kg 0.726 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

95	Case No.:1/53/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00988/AM10/	RLA File :03/94/040/01085/AM10/	Lic.No/Date:0310565059 17.03.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.5.2010.			

96	Case No.:5/53/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00992/AM10/	RLA File :05/24/040/00522/AM10/	Lic.No/Date:0510260646 17.03.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.5.2010			

97	Case No.:2/53/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00989/AM10/	RLA File :10/24/040/00137/AM10/	Lic.No/Date:1010037743 18.03.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.5.2010.			

98	Case No.:4/53/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
	HQ File :01/83/050/00991/AM10/	RLA File :03/95/040/00846/AM10/	Lic.No/Date:0310565192 18.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. In view of the written comments dated 28.4.2010 forwarded by the DIPP, the Committee decided to approve the case as applied for taking cue from SION-A-2866. However the description of export item should be amended to read as under:-			

“Self Adhesive Paper (165 GSM+/-10%), with Adhesive coating weight of 22 GSM/Sqm. made out of thermal paper and silicon paper”

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

99	Case No.:6/53/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
	HQ File :01/83/050/00993/AM10/	RLA File :03/95/040/00845/AM10/	Lic.No/Date:0310565267 18.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/93/2007-Ch.II dated 22.4.2010 s as under:-			
	Export Item	Qty.	Import Item	Qty.
	STEROL 1003 (Decyl alcohol two mole Ethoxylate)	1 Kg	1. Decyl Alcohol 2. Ethylene Oxide	0.655 Kg 0.365 Kg
100	STERO/SOLVE ECAR (Di Ethylene Glycol Mono Ethyl Ether)	1 Kg	1. Ethanol 2. Ethylene Oxide	0.350 kg 0.669 Kg
	STERO CO 015 (Polyethylene Triglyceride Ricinoleic Acid)	1 Kg	1. Ethylene Oxide	0.469 Kg
	STERO CO 050 (Polyethylene Triglyceride Ricinoleic Acid)	1 Kg	1. Ethylene Oxide	0.253 Kg
	STERO SOFT PEQ 90 (Dialkylester Ammonium Methosulfate)	1 Kg	1. Ethylene Oxide 2. C12-C18 Fatty Acid 3. Iso Propyl Alcohol	0.1647 Kg 0.7105 Kg 0.05 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

100	Case No.:7/53/83-ALC1/2009	Party Name:GOKUL EXIMP	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00994/AM10/	RLA File :03/94/040/01047/AM10/	Lic.No/Date:0310565296 18.03.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.5.2010.			

101	Case No.:8/53/83-ALC1/2009	Party Name:VACMET INDIA LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00995/AM10/	RLA File :06/24/040/00048/AM10/	Lic.No/Date:0610017474 18.03.2010	Defer Date:26.05.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.5.2010

102	Case No.: 43/53/83-ALC1/2009	Party Name:KAWAKEN STERLING SURFACTANTS PVT. LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status: Case Approved
	HQ File :01/83/050/01030/AM10/	RLA File :03/94/040/00951/AM10/	Lic.No/Date:0310565580 19.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/43/2009-Ch.II dated 27.8.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	STERO CARE GMS-SE (I) (Glycerol mono Stearate)	1 Kg	Stearic Acid	0.809 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

103	Case No.: 44/53/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status: Case Approved
	HQ File :01/83/050/01031/AM10/	RLA File :03/94/040/01101/AM10/	Lic.No/Date:0310565893 22.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/20/2009-Ch.II dated 28.10.2009 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Teknobrite AZ 846 B Containing 20% Boric Acid	1 Kg	Boric Acid	0.200 Kg
	Teknobrite AZ 876 B Containing 15% Boric Acid	1 Kg	Boric Acid	0.150 Kg
	Teknobrite AZ 966 B Containing 10% Boric Acid	1 Kg	Boric Acid	0.100 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

104	Case No.: 1/4/83-ALC1/2010	Party Name:TALBROS PVT LTD	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status: Case Deferred
	HQ File :01/83/050/00057/AM11/	RLA File :05/24/040/00358/AM10/	Lic.No/Date:0510262352 13.04.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.5.2010			

105	Case No.:2/4/83-ALC1/2010	Party Name:JOLLY BOARD LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Approved
	HQ File :01/83/050/00058/AM11/	RLA File :03/94/040/00019/AM11/	Lic.No/Date:0310569576 15.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2010 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Insulation Board/Bitumen Impregnated Fibre Board (Containing minimum 22.5% Bitumen)	2339550 Kg	1. Bitumen/Gilsonite 2. Paraffin Wax	603603 Kg 131014 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

106	Case No.:3/4/83-ALC1/2010	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00059/AM11/	RLA File :03/94/040/01112/AM10/	Lic.No/Date:0310569577 15.04.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.5.2010			

107	Case No.:4/4/83-ALC1/2010	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00060/AM11/	RLA File :03/94/040/01108/AM10/	Lic.No/Date:0310569978 19.04.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.5.2010			

108	Case No.:5/4/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00061/AM11/	RLA File :09/24/040/00009/AM11/	Lic.No/Date:0910041706 19.04.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.5.2010			

109	Case No.:6/4/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00062/AM11/	RLA File :04/24/040/00336/AM10/	Lic.No/Date:0410113188 19.04.2010	Defer Date:26.05.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.5.2010

110	Case No.: 7/4/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00063/AM11/	RLA File :03/94/040/00900/AM10/	Lic.No/Date:0310570132 20.04.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.5.2010			

111	Case No.: 8/4/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00064/AM11/	RLA File :09/24/040/00019/AM11/	Lic.No/Date:0910041730 20.04.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.5.2010			

112	Case No.: 9/4/83-ALC1/2010	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:4/83-ALC1/2010 28.04.2010	Status:Case Deferred
	HQ File :01/83/050/00065/AM11/	RLA File :05/24/040/00531/AM10/	Lic.No/Date:0510262669 20.04.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.5.2010			

Date:10.05.2010

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer